

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2505
ANSWERED ON:07.03.2003
VACANT POSTS OF JUDGES IN RAJASTHAN HIGH COURT
GIRDHARI LAL BHARGAV;JASWANT SINGH BISHNOI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of posts of judges vacant in the Rajasthan High Court since 2000; and
- (b) the time by which these posts are likely to be filled up?

Answer

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

- (a) Against fourteen vacancies arising in the Rajasthan High Court up to December 31, 2000, 11 posts have been filled up leaving three vacancies since 2000 to be filled up.
- (b) Pursuant to the Supreme Court Judgement of October 6, 1993, read with the Advisory Opinion of October 28, 1998, the process of initiation of proposal for appointment of a Judge of a High Court lies with the Chief Justice of that High Court. The Government has, however, been requesting the Chief Justices of the High Courts, Chief Ministers and the Governors of the States, from time to time, to initiate proposals for filling up of vacancies, including those anticipated during the next six months.